

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-59/ND/2024

IN THE MATTER OF:

M/s Aditya Birla Finance Ltd.

...PETITIONER

Vs.

M/s. Mica Industries Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Adv. Puneet Singh Bindra,
Adv. Rishabh Gupta

For the Suspended Director

:Dr. Pankaj Garg, Sr. Counsel
and Mr. Yaksh Garg (Adv) Ms.
Saumya Jain (Adv.) for
suspended director Vinay Gupta
of Respondent

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of Directors of the Corporate Debtor are present. As mentioned in the order dated 12.03.2024 an order of CIRP has already been passed on the same Corporate Debtor, and that matter is pending before the Hon'ble NCLAT and the next date of hearing is stated to be 09.08.2024. In view of this, list the matter on **28.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)